

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 785 of 2020

IN THE MATTER OF:

Dheeraj Wadhawan

...Appellant

Versus

The Administrator

Dewan Housing Finance Corporation Ltd.

...Respondent

Present:

For Appellant :

**Mr. Sudipto Sarkar, Senior Advocate with
Mr. Himanshu Satija and Mr. Shrinivas Bobde,
Advocates**

For Respondent :

**Mr. Venkatesh Dhond, Senior Advocate with
Mr. Liz Mathew, Mr. Rohan Rajadhyaksha, Mr. Vivek
Shetty, Mr. Navneet R., Advocates**

O R D E R

(Through Virtual Mode)

18.11.2020 This is a part-heard matter. The arguments on behalf of the Appellant have been concluded. An adjournment motion has been circulated by the learned counsel for the Respondent. It is stated that he is unable to address this Appellate Tribunal today on account of some personal difficulty. The matter is accordingly adjourned.

List the appeal 'for hearing' on **26th November, 2020** at 2.30 P.M.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

/ns/gc/